

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF PRIMAT INFRAPOWER & MULTIVENTURES PVT LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Primat Infrapower & Multiventures Pvt Ltd
2. Date of incorporation of corporate debtor	12 August 1999
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110MH1999PTC285503
5. Address of the registered office and principal office (if any) of corporate debtor	18th Floor, A Wing, Marathon FutureX, N.M. Joshi Marg, Lower Parel, Mumbai - 400013
6. Insolvency commencement date in respect of corporate debtor	15 July 2024
7. Estimated date of closure of insolvency resolution process	11 January 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Raman Devarajan Registration No: IBB/IPA-002/IP-N00323/2017-2018/10928
9. Address and e-mail of the interim resolution professional, as registered with the Board	12 ICT SQ. RA Kidwai Road, Matunga, Mumbai - 400019 Email id: devarajan.raman@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Off no 9, 2nd floor, 22 Rajabhadur Mansion, Mumbai Samachar Marg, opp. SBI Main Branch, Mumbai - 400001 Email id: ip.primatinfra@gmail.com
11. Last date for submission of claims	29 July 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA
Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of Primat Infrapower & Multiventures Pvt Limited on 15 July, 2024. The creditors of Primat Infrapower & Multiventures Pvt Ltd, are hereby called upon to submit their claims with proof on or before 29 July, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Date: 17 July, 2024 Place: Mumbai  Raman Devarajan Interim Resolution Professional for Primat Infrapower & Multiventures Pvt Ltd IBB/IPA-002/IP-N00323/2017-2018/10928 AFA valid up to 10 December 2024	